

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3947/2019  
[Arising out of impugned final judgment and order dated 21-02-2018  
in SBCMA No. 2022/2017 passed by the High Court of Judicature for  
Rajasthan at Jaipur]

MOHAMMAD MARUF KHAN &amp; ANR.

Petitioner(s)

VERSUS

ICICI LOMBARD GENERAL INSURANCE COMPANY LTD. &amp; ORS. Respondent(s)

Date : 25-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Mr. Ravindra S Garia, Adv.  
Mr. Maruf Khan, Adv.  
Mr. Kamran Malik, Adv.  
Mr. Javed Hasan, Adv.  
Mr. Mobin Ullah, Adv.  
Mr. Md. Anas Chaudhary, Adv.  
Mr. Mohd. Sharyab Ali, Adv.  
Ms. Shehla Chaudhary, Adv.  
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) : Mr. Navneet Kumar, Adv.  
Mr. Harsh Sharan, Adv.  
Mr. Parijat Kishore, AOR  
Mr. Nilesh Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Mr. Ravindra S Garia, learned counsel submits that appointment letter dated 01.10.2012 at page 13 of additional documents was part of the record of the proceedings before the MACT.
2. List on 28.03.2025.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS(ANU BHALLA)  
COURT MASTER (NSH)